

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A No.1109/89

New Delhi, this the 22th Day of January, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri S.P. Biswas, Member (A)

1. Shri G.R. Mata  
s/o Sh. Boota Ram  
Head Clerk, Statistical Branch  
N.R., Delhi Kishanganj.
2. Sh. Virendra Nath  
s/o Sh. Ruri Lal  
Head Clerk, Statistical Branch  
N.R. Delhi-Kishan Ganj.
3. Sh. L.C. Rastogi  
s/o Sh. Nait Ram  
do.
4. Shri R.L. Khanna  
s/o Shri L. Khanna  
do.
5. Shri R.C. Gupta  
s/o Sh. K.C. Gupta  
Head Clerk, Statistical Branch  
Northern Railway, Headquarters,  
New Delhi.

... Applicants

(By Advocate Sh. K.N.R. Pillay )

Vs.

1. Union of India through the Genl.  
Manager, Northern Railway, Baroda House,  
New Delhi.
2. Shri Shobha Ram  
Head Clerk, Statistical Branch,  
N.R. Hqs. New Delhi.

... Respondents

(By Advocate Sh. P.S. Mahendru )

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This case was adjourned sine die by order dated 12.1.1994 on the grounds that similar matter in <sup>case</sup> J.C. Malik's was pending before the Hon'ble Supreme Court.

2. The judgment of the Supreme Court in J.C. Malik's case has since been delivered on 26.7.95 and reported in SLJ 1996(1) 4 SC 115. In addition, in the meantime, a number of judgments have also been delivered by the Supreme Court on similar issues, namely, U.O.I. v. Veer Bal

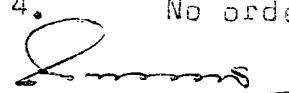
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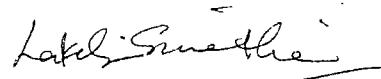
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Singh Chauhan (1995(7) JT SC 231, R.K. Sabharwal v. State of Punjab (JT 1995(2) SC 337 = 1995(2) SCC 745) and P.S. Ghalaut v. State of Haryana and Ors ( 1995(5) SCC 625).

3. In view of the above, this O.A is disposed of with a direction to the respondents to consider the claims of the applicants regarding reservation of posts taking into account the decisions of the Supreme Court, referred to above.

4. No order as to costs.

  
(S.P. Biswas)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Member (J)

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